

(b) if so, whether the central quota of rice allotted to Kerala will be increased;

(c) if so, to what extent; and

(d) what is the monthly allotment to Kerala during the first six months of this year?

**The Deputy Minister of Food and**

**Agriculture (Shri A. M. Thomas):**

(a) to (c). To relieve the distress caused by the recent floods, the Government of Kerala have raised the weekly ration of rice from two edangazhies to three edangazhies per card per week and for this purpose the Government of India have agreed to supply an additional quota of 20,000 tons of rice from the Central stocks.

(d) About 10,000 tons of rice per month on the average were supplied to the Government of Kerala during the months of January to May, 1961, and 19,000 tons in June, 1961. These supplies exclude about 7,000 tons supplied in December, 1960, as advance quota for 1961.

**Train Derailment**

799. { **Shri Assar:**  
**Sardar Iqbal Singh:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that three bogies of the Bombay bound Pathankot Express derailed on the 30th May, 1961 near Pimparkheda station on the Manmad Bhusaval section;

(b) if so, whether any inquiry was made; and

(c) if so, the causes of the accident?

**The Deputy Minister for Railways (Shri S. V. Ramaswamy):** (a) Yes Sir. on 29-5-1961 (and not on 30-5-1961).

(b) Yes Sir.

(c) The accident was due to tamper-

ing with the track by some person or persons unknown.

**Misdeclaration of Consignment**

**800. Shri Kunhan:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 77 on the 16th February, 1961 and state:

(a) whether investigation by the Excise Department under section 34 of the Excise Act against the consignor for misdeclaration of the contents is over;

(b) if so, the decision taken thereon; and

(c) the name of the consignor?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) No.

(b) Does not arise in view of answer to part (a) above.

(c) Shri H. N. Jaiswal, Hyderabad.

**Family Planning**

**801. Shri Kunhan:** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 96 on the 16th February, 1961 and state:

(a) the details as to the manner in which Rs. 1000 sanctioned to each of the 104 commercial establishments to popularise family planning programme is spent;

(b) whether any directives have been given to the Administrative Medical Officer of the State Government; and

(c) whether there is any method of checking to find out that the amount is spent according to rules?

**The Minister of Health (Shri Kar-markar):** (a) A token grant of Rs. 1000 per annum to commercial organisations, etc. is sanctioned on the recommendation of the authorities of the State Governments in which commercial organisations concerned are located, provided they

have a medical or health centre. The commercial organisations purchase contraceptives included in the list approved by the Government of India and distribute them through their medical and health centres, free to people whose income is Rs. 300 p.m. and below, at half price to those with income above Rs. 300 and upto Rs. 500 p.m. and at cost price to those whose income is above Rs. 500 p.m.

(b) The Administrative Medical Officers of the State Governments are informed when the token grant mentioned above is sanctioned. The State Family Planning Officers under the Administrative Medical Officers are responsible for overall supervision of family planning programme including the distribution of contraceptives properly. Normally the Administrative Medical Officer calls for a report in this respect from the local medical administrative authority such as Civil Surgeon or District Medical Officer of Health and the medical or health centre of the commercial organisations is inspected by State Family Planning Officer.

(c) Each commercial organisation is required to give a utilisation certificate to the effect that the grant sanctioned has been spent for the purpose for which it was sanctioned and the certificate is countersigned by the State Family Planning Officer. The Regional Family Planning Officer under the Government of India will also carry out necessary checks on the proper utilisation of the grant by the commercial organisations.

#### Chittaranjan Locomotive Works

802. { Shri Indrajit Gupta;  
Shri Narayanankutty Menon:

Will the Minister of Railways be pleased to state:

(a) whether under Railway Service Rules any employees were dismissed at Chittaranjan Locomotive Works during the last six months; and

(b) if so; how many of them were permanent?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) and (b). One employee was dismissed and he was permanent.

#### Train Accident in Raichur-Madras Section of Southern Railway

803. { Shri Agadi;  
Shri Sugandhi;  
Shri Wodeyar:

Will the Minister of Railways be pleased to state:

(a) whether there was any accident between Jakkalacheruvu and Gooty on the Raichur-Madras Section of the Southern Railways on or about the 11th May, 1961;

(b) if so, the nature of the accident;

(c) whether any investigation has been made to find out the cause thereof; and

(d) if so, with what results?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) and (b). On 11-5-1961 at about 08:35 hrs. while 1572 Up Goods train was running between Vannadoddi-Jakkalacheruvu stations on Gooty-Nandalur section, Motor-Car No. APG. 221 with 4 occupants collided with the train at an unmanned level crossing.

(c) and (d). According to the findings of the Departmental Enquiry Committee, the accident was caused by the car driver attempting to cross the Railway track in face of the approaching train at a time when the train was too close to the unmanned level crossing.

#### Level Crossings on S. Railway

804. Shri Sugandhi: Will the Minister of Railways be pleased to state:

(a) the number of un-manned and manned level crossings on the Southern Railway; and